## Annex IA

## (cf. Para 6A.2 of these Directions)

## Key Facts Statement Part 1 (Interest rate and fees/charges)

1	Loa	an proposa	l/ acco	unt No.				Ту	pe of	Loan		
2	Sanctioned Loan amount (in Rupees)			)								
3	()											
	agreement having relevant details											
4	Loan term (year/months/days)											
5	5 Instalment details											
Туре о	Type of instalments			Number of EPIs			EPI (₹)		Commencement of repayment, post sanction			
6	Inte	erest rate (9	%) and	type (fix	ed or flo	oatin	g or hy	/bri	d)			
7	Interest rate (%) and type (fixed or floating or hybrid)Additional Information in case of Floating rate of interest											
Refere Benchi	nce	e Benchmark Spread				(%)	R peri	Reset eriodicity <sup>7</sup> (Months)		Impact of change in the reference benchmark (for 25 bps change in 'R', change in: <sup>8</sup> )		
							В	S		EP	EPI (₹) No. of EPIs	
8	Fee	e/ Charges <sup>9</sup>	)									
	1			Payable to the RE (A)			Payable to a third party through RE (B			y through RE (B)		
					-time/ urring	Dorconto		e (%)		One-time/ Recurring	•	₹) or Percentage as applicable <sup>10</sup>
(i)	Pro	cessing fees										
(ii)	Insu	urance charges	3									
(iii)	Valu	uation fees										
(iv)	Any	other (please	specify)									
9	Annual Percentage Rate (APR) (%) <sup>11</sup>											
10	De	Details of Contingent Charges (in ₹ or %, as applicable)										
(i)	Pen	Penal charges, if any, in case of delayed payment										
(ii)	Oth	Other penal charges, if any										

<sup>&</sup>lt;sup>7</sup> Fixed reset, other than on account of changes in credit profile

<sup>&</sup>lt;sup>8</sup> Please refer <u>circular</u> 'Reset of Floating Interest Rate on Equated Monthly Instalments (EMI) based PersonalLoans' <u>dated August 18, 2023</u>.

<sup>&</sup>lt;sup>9</sup> REs may disclose the amount net of any taxes such as GST

<sup>&</sup>lt;sup>10</sup> Mention frequency, where recurring

<sup>&</sup>lt;sup>11</sup> Please refer to the illustration in <u>Annex II</u>

(iii)	Foreclosure charges, if applicable	
(iv)	Charges for switching of loans from floating to fixed rate and vice versa	
(v)	Any other charges (please specify)	

## Part 2 (Other qualitative information)

1	Clause of Loan engagement of recove	agreement relating	g to				
2	Clause of Loan ag	greement which c					
3							
4	Whether the loan is, or in future maybe, subject to transfer to other REs or securitisation (Yes/ No)						
5	In case of lending under collaborative lending arrangements (e.g., co-lending/ outsourcing), following additional details may be furnished:						
Nam along	ne of the originating RE, with its funding proportion	Name of the part with its proportion			Blended rate of interest		
6	In case of digital loans	, following specific di	res may be furnished:				
(i)	Cooling off/look-up period, in terms of RE's board approved policy, during which borrower shall not be charged any penalty on prepayment of loan						
(ii)	Details of LSP acting as recovery agent and authorized to approach the borrower						

 $<sup>^{\</sup>rm 12}$  RE may furnish generic email id, provided a response is made within 1 working day